GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.2639 TO BE ANSWERED ON 19.12.2023

RESERVATION IN EDUCATIONAL INSISTUTION

†2639. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether the Government has made a provision to provide 10 percent reservation for the Economically Weaker Sections (EWS) of all religions in Government aided and non-Government aided private educational institutions through the 124th Constitutional Amendment;
- (b) if so, the details thereof;
- (c) whether there is a provision for reservation for Scheduled Castes, Scheduled Tribes and OBCs in Government aided and non-Government aided private educational institutions; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SUSHRI PRATIMA BHOUMIK)

(a) to (d): The Constitution 124th Amendment Bill 2019 was passed by the Lok Sabha on 8.1.2019 and the Rajya Sabha on 9.1.2019. The Bill became the Constitution 103rd Amendment Act 2019 after its assent by the President. New Articles 15(6) and 16(6) were inserted in the Constitution which are enabling provisions for the State to make any special provisions of reservation of upto 10 percent for the advancement of any Economically Weaker Section (EWS) of citizens in appointments or post in services and their admission to educational institutions including private educational institutions, whether aided or unaided by the State with the exception of minority educational institutions. Accordingly, DOPT issued O.M. dated 19.01.2019 providing 10% reservation for EWSs in central Government posts and Services. The Department of Higher Education issued O.M. dated 17.01.2019 providing reservation for EWSs for admission in Central Educational Institutions. Similar Constitutional provisions exist under Articles 15 (4), 15 (5) and Article 16 (4) in respect of socially and educationally backward classes, Scheduled Castes or Scheduled Tribes.
